

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 1478/2002

This the 31st day of May, 2002

HON'BLE SH. SHANKER RAJU, MEMBER (J)

Shri S. Sugunan  
Son of Late Shri P.K. Srinivasan  
Aged 50 years  
Dy. Armament Supply Office Grade II  
Naval Headquarters  
DGAS/West Block No. V,  
R.K. Puram, New Delhi-110066.

Residing at D-503, P.V. Hostel, Lodhi Road,  
New Delhi-110003.

(By Advocate: Sh. S. Sasibhushan)

Versus

1. Union of India  
Through the Defence Secretary  
Ministry of Defence, South Block,  
New Delhi-110011.
2. The Secretary (DOP&T),  
Department of Personnel & Training,  
Ministry of Personnel, Public Grievances & Pension,  
Govt. of India,  
North Block, New Delhi-110011.
3. The Chief of the Naval Staff,  
Naval Headquarters,  
South Block,  
New Delhi-110011.

ORDER (ORAL)

By Sh. Shanker Raju, Member (J)

Heard.

2. Applicant in this OA has sought Headquarter allowance for the entire tenure in Naval Headquarters which is admissible to Group 'A' service. Applicant is covered by a decision of the Government of India dated 7.10.85 as well as his case has been recommended by the authorities.
3. Counsel for applicant stated that previously by a notification of the Government dated 20.8.75 being Group 'A'

officer was entitled for special pay which has now been redesignated as special pay. The case of the applicant has been pending since 1986 and no final decision has been arrived at so far. Counsel for applicant stated that his case is covered under the recommendation of the 4th CPC and stated that JTS and STS Officers in INAS have no difference in duties and responsibilities as per charter of duties. Applicant has made a representation to the respondents at Annexure-4 dated 15.10.2001 which has not yet been responded to.

4. In the interest of justice the respondents are directed to dispose of the representation and treat this OA as a supplementary representation by a detailed and speaking order within a period of 2 months from the date of receipt of a copy of this order. If the applicant is still aggrieved, it will be open for him to approach this Court in accordance with law. A copy of this OA as well as order be sent to the respondents. OA is disposed of at the admission stage itself.

S. Raju

( SHANKER RAJU )  
Member ( J )

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